

Central Administrative Tribunal Principal Bench,New Delhi

0.A.1240/96 M.A.1880/96

New Delhi this the 11th day of November, 1996.

Hon'ble Shri S.R. Adige, Member (A) Hon'ble Dr A. Vedavalli, Member (J)

Shri Pyare Lal R/o RZ-83, ark,a Pankha Road, Uttam Nagar, New Delhi

Inspector Grade II
O/o The Commissioner of Excise,
Govt. of N.C.T. of Delhi,
L&N Block, Vikas Bhavan,
I.P. Estate, New Delhi. Applicant

(By Advocate : Shri R.P. Aggarwal)

VERSUS [

THE LT. GOVERNOR, THROUGH

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- The Chief Secretary, Government of N.C.T. of Delhi
 Sham Nath Marg, Delhi
- The Commissioner of Excise, Government of N.C.T. of Delhi. L & N Block, Vikas Bhawan, I.P. Estate, New Delhi.Respondents

(By Advocate : None ,

Deptt Rep : Mr Anil Kumar Hasiza)

UDC

ORDER (ORAL)

(By Hon'ble Shri S.R. Adige, Member (A))

- 1. We have heard Shri Aggarwal, counsel for the applicant and Departmental Répresentative Shri Anil Kumar Hasiza, UDC is present on behalf of respondents.
- 2. Applicants counsel has stated that the impugned order of suspension dated 30.6.94 (Annexure A-1) has since been revoked vide order dated 25.10.94 (Annexure A-3) This O.A. is disposed of with direction to the respondents

pass pass orders in the background of F.R.54 (B) (1) and F.R. 54 (B)(6) within a period of 2 months from the date of receipt of a copy of this order.

- 3. The prayer of the applicant to cross Efficiency Bar cannot be entertained at this stage in view of the pending departmental proceedings against him.
- 4. The O.A. is disposed of accordingly. No costs.

(Dr A. Vedavalli) Member (J)

(S.R. Adige Member (A)

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